

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 577
TO BE ANSWERED ON 21.07.2022**

EXPLOITATION FACED BY GIG WORKERS

577. SHRI A. A. RAHIM:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Gig workers in India are facing severe exploitation and are not getting benefits and protections of regular employment;**
- (b) whether Government has any plan to bring legislation to regulate the widespread proliferation in gig work;**
- (c) whether Government has data on number of gig workers in Indian economy during the last five years, if so, details thereof; and**
- (d) if not, whether Government has any plan to enumerate the number of gig workers in Indian economy?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): There is no definition of gig workers in the existing central labour laws. However, the Code on Social Security, 2020, for the first time, defines gig workers and envisages social security benefits through formulation of schemes. It is provided in the Code on Social Security, 2020 to set up a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. The Government has launched e-Shram portal on 26.08.2021 for registration and creation of a Comprehensive National Database of Unorganized Workers including gig and platform workers. It allows a person to register himself or herself on the portal on self-declaration basis, which is spread across around 400 occupations. As per e-Shram portal, the number of gig workers as on 28.01.2022 is 717,686.
